

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 46 OF 2020

Chairman Bal Gyan Vikas

..... Petitioner

*V e r s u s*

State & Ors.

..... Respondents

Mr. C. Padgaonkar, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General with Ms. Maria Correia, Additional Government Advocate for the Respondents.

Coram :- M. S. SONAK &  
M. S. JAWALKAR, JJ.

Date : 30<sup>th</sup> June, 2020

P.C.

Heard the learned Counsel for the parties.

2. We grant the respondents leave to file additional affidavit to produce on record the inspection report and other relevant documents. Mr. C. Padgaonkar, the learned Counsel for the petitioner, also seeks some time to file affidavit in rejoinder in the context of the report which has been made available to him only today.

3. Leave as prayed for is granted.

4. After the affidavits and rejoinders are filed, liberty to apply.

M. S. JAWALKAR

M. S. SONAK, J.

arp/\*